

Is he satisfied that the punishments provided against such crimes are sufficient?

MR. CHAIRMAN : He says that in his opinion the law is adequate.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT ON THE WORKING OF THE COMMISSION OF RAILWAY SAFETY FOR THE YEAR 1968-69

डा० (श्रीमती सरोजिनी महिषी (पर्यटन तथा नागर विमानन मंत्रालय में उपमंत्री) : श्रीमन्, मैं डा० कर्ण सिंह की ओर से 1968-69 के वर्ष में लिये रेलवे सुरक्षा आयोग के कार्यकरण के वार्षिक प्रतिवेदन के हिन्दी पाठ की एक प्रति मभा पटल पर रखती हूँ।  
[Placed in Library. See No. LT-113/71].

ANNUAL REPORT OF THE NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY FOR THE YEAR 1969-70

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDDHARTHA SHANKAR RAY) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1969-70. [Placed in Library. See No. LT-112/71].

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir, on behalf of Shri K. V. Raghunatha Reddy I beg to lay on the Table, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969, a copy of the Department of Company Affairs Notification G.S.R. No. 92, dated the 8th January, 1971, (in English and Hindi), publishing the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1971 [Placed in Library. See No. LT-16/71].

NOTIFICATIONS OF THE MINISTRY OF FINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R.

GANESH) : Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :

- (i) Notification G.S.R. No. 1985, dated the 5th December, 1970.
- (ii) Notifications G. S. R. Nos. 2006 and 2007, dated the 12th December, 1970, together with Explanatory Memoranda thereon.
- (iii) Notification G. S. R. No. 2040, dated the 19th December, 1970.
- (iv) Notification G. S. R. No. 42, dated the 1st January, 1971, together with an Explanatory Memorandum thereon.
- (v) Notification S. O. No. 98 dated the 1st January, 1971, together with an Explanatory Memorandum thereon.
- (vi) Notification G. S. R. No. 89, dated the 16th January, 1971.
- (vii) Notifications G. S. R. Nos. 90 and 91, dated the 16th January, 1971, together with Explanatory Memoranda thereon.
- (viii) Notification G. S. R. No. 183, dated the 6th February, 1971, together with Explanatory Memorandum thereon.
- (ix) Notification G. S. R. No. 222, dated the 13th February, 1971, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-22/71 for (i) to (ix)].

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :

- (i) Notification G.S.R. No. 1984, dated the 5th December, 1970, publishing